

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 105**  
**(IB)-41/ND/2020**

**IN THE MATTER OF:**

CASA2 Stays Pvt. Ltd.	...	Applicant
Vs.		
Zexus Air Services Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC.**

**Order delivered on 14.07.2021**

**Coram:**

**SHRI P.S.N PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mohit Gondi, Advocate  
For the Respondent :

**ORDER**

Heard the submissions made by the Proxy Counsel for the Operational Creditor. The Proxy Counsel has submitted that the matter has been reserved amicably. Therefore, the Counsel for the Operational Creditor may take steps for making appropriate application for withdrawal of the matter.

List on **17.08.2021.**

**Sd/-**  
**K.K. VOHRA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N PRASAD**  
**MEMBER (JUDICIAL)**

UPASANA